

THE HIGH COURT OF KERALA

A7- 127/2020

Kochi : 682 031
Date : 15.05.2020

OFFICIAL MEMORANDUM

Sub:- Reopening of the High Court w.e.f. 18.05.2020 after Mid Summer vacation 2020- instructions issued -reg



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The High Court will reopen on 18.05.2020 after Mid Summer vacation 2020 as already notified and shall function with its full working strength from 18.05.2020 onwards, if there are no Government restrictions regarding attendance.

In view of the absence of public transport, steps are being taken to arrange conveyance facility from different locations in the district to the High Court and back, in coordination with KSRTC and details in this regard will be published in the High Court website shortly. Those who avail the facility shall follow the instructions / guidelines fixed by the KSRTC authorities in this regard and no complaints in this regard will be entertained.

The Kerala High Court Staff Canteen Committee has informed that parcel facilities at limited scale, subject to the restrictions fixed by the Registry will be available from the Staff Canteen.

It is also informed that, in case the Government restrict attendance in Government offices in Ernakulam district from 18.05.2020 also, the arrangements for duty w.e.f. 18.05.2020 will be published in the High Court website.

(By Order)


K. Haripal
Registrar General


To,

All controlling officers, High Court
All Officers and Sections, High Court
The Public Relations Officer, High Court.
The Protocol Officer, High Court.
The Private Secretary to the Chief Justice, High Court.
The Private Secretaries to Judges, High Court.
The Kerala Judicial Academy, Athani.
The IT Section, High Court (they shall publish the OM in the High Court Website.)
The CA to Registrars and Addl Registrar (GA), High Court.
The Admn. Records Section, High Court
The Notice Board, High Court
The File/Stock File